

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:

AT HYDERABAD

O.A. No. 259 OF 1999.

DATE OF ORDER: 4-3-1999.

BETWEEN:

Chenchu Ramaiah.

....Applicant

and

1. The Chief Postmaster General,
A.P.Circle, Dak Sadan,
Abids, Hyderabad.
2. The Postmaster General,
Vijayawada Region, Vijayawada.
3. The Director of Postal Services,
Vijayawada Region, O/o PMG,
Vijayawada.
4. The Superintendent of Post Offices,
Gudur Division, Gudur(Nellore),

....Respondents

COUNSEL FOR THE APPLICANT :: Mr. Krishna Devan

COUNSEL FOR THE RESPONDENTS :: Mr. B. Narasimha Sharma

CORAM:

THE HON'BLE SRI R.RANGARAJAN, MEMBER (ADMN)

AND

THE HON'BLE SRI B.S.JAI PARAMESHWAR, MEMBER (JUDL)

: ORDER :

ORAL ORDER (PER HON'BLE SRI R.RANGARAJAN, MEMBER (A))

Heard Mr. Krishna Devan, learned Counsel for the Applicant and Mr. B. Narasimha Sharma, learned Standing Counsel for the Respondents.

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2. The applicant herein has filed this OA praying for a declaration that he is entitled to retire from the service voluntarily with effect from 1-2-1999, by holding that the action of the 2nd respondent in passing the impugned Order No. ST-1/21-5/C/53, dated: 28-1-1999, whereby the accepted request for voluntary retirement of ^{the} applicant was cancelled, as void and inoperative being violation of Principles of Natural Justice, and for a consequential direction to the respondents to relieve the applicant from service forthwith and treat the applicant as having been retired from service voluntarily with retrospective effect from 1-2-1999 for pension and other terminal benefits.

3. When the OA was taken up for admission hearing today, the learned Counsel for the Respondents produced a letter of CPMG bearing No. LC/VJ/12/99, dated: 1-3-1999, whereby the applicant was permitted to retire voluntarily with effect from the Fore Noon of 1-3-1999, instead of from the Fore Noon of 27-2-1999 as communicated earlier, vide office earlier memo No. ST-1/21-5/C/53, dated: 26-2-1999.

4. The applicant requested for voluntary retirement with effect from 1-2-1999. However, as per this Order dated: 1-3-1999, he was permitted to retire voluntarily with effect from 1-3-1999 i.e., One month after first of February, 1999. By the Order dated: 1-3-1999, it appears that the applicant may not

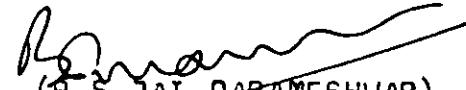
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loose anything materially by postponing his voluntary retirement by One month.

5. In view of the above, the OA is disposed of as infructuous. No costs.

The letter dated:1-3-1999 is taken on record.


(B.S.JAI PARAMESHWAR)

MEMBER (JUDL)


(R.RANGARAJAN)

MEMBER (ADMN)

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DATED: this the 4th day of March, 1999

Dictated to steno in the Open Court

DSN

*Amily-
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